

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 881 of 2020

IN THE MATTER OF:

Union Bank of India Ltd.

... Appellant

Versus

**Supreme Manor Wada Bhiwandi
Infrastructure Pvt. Ltd.**

...Respondent

Present:

For Appellant : Mr. Arpan Behl and Mr. Dhruvad Vaghani, Advocates

O R D E R
(Through Virtual Mode)

13.10.2020 The issue raised in this appeal is that the Adjudicating Authority (National Company Law Tribunal), Court No. I, Mumbai Bench has erroneously dismissed the Appellant's application under Section 7 of the 'I&B Code' on the ground that the petition was based on RBI's circular dated 12th February, 2018 only which has been set aside as ultra-virus by the Hon'ble Apex Court.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **26th November, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Shreasha Merla]
Member (Technical)

/ns/gc/